

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 15th November, 2020

S. O. 349 Whereas, on 21-5-2020 Police Kupwara received reliable information about the hiding of terrorists in the Forests of Gangbugh, Sogam. Subsequently search operation was launched in the area; and

2. Whereas, during search three terrorists of LeT outfit identified as (1) Zakir Ahmad S/O Ab. Rashid Bhat R/O Shalgund Lalpora, (2) Abid Ahmad Wani S/O Gulzar Ahmad Wani R/O Shalgund Lalpora & (3) Javaid Ahmad Dar S/O Gh. Qadir Dar R/O Thyne Kalaroos were arrested on the spot and 03 AK-47 rifles, 06 AK magazines, 60 AK rounds have been recovered from their possession; and

3. Whereas, a case FIR NO. 54/2020 U/S 16,20 ULA (P) Act, 1967, came to be registered in Police Station Sogam and investigation of the case was taken up; and

4. Whereas, during the course of investigation the site plan of place of occurrence and seizure memo of recovered arms/ammunition was prepared, statements of witnesses acquainted with

the facts and circumstances of the case were recorded under the relevant provisions of law; and

5. Whereas, during further investigation of the case it was revealed that the three accused terrorists had recently joined the LeT outfit and their gun yielded photographs were circulated on the social media; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

Sno.	Name of accused	Offence
1	Zakir Ahmad Bhat S/O Ab. Rashid Bhat R/O Shalgund Lalpora.	16,20 ULA (P) Act
2	Abid Ahmad Wani S/O Gulzar Ahmad Wani R/O Shalgund Lalpora.	
3	Javaid Ahmad Dar S/O Gh. Qadir Dar R/O Thyne Kalaroos.	

7. Whereas, the Authority appointed by the Government under Sub-section (2) of Section 45 of the ULA(P) Act 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to a conclusion that a prima facie case against the accused has been made out; and

8. Whereas after perusing the case diary, the relevant documents and also taking into consideration views of the Authority appointed under Sub-Section (2) of the Section of 45 ULA (P) Act 1967, the Government is of the view that there is sufficient material and evidence available against the accused for their prosecution under the aforesaid provisions of law

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA (P) Act 1967 the Government hereby accord sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable U/S 16,20 FIR No. 54/ 2020 of Police Station Sogam.

By Order of the Government of Jammu and Kashmir.

Sd/-

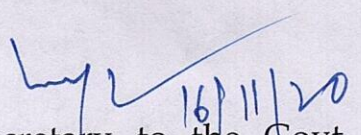
Principal Secretary to the Government
Home Department.

No. Home/Pros/123/S/2020

Dated: 16.11.2020.

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to the Govt.
Home Department

